

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-214(ND)/2017

IN THE MATTER OF:

M/s. Toll Global Forwarding (India) Pvt. Limited

.. PETITIONER

Vs.

Sarash Exports Services (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of (IBC)

Order delivered on 21.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anshu Bhanot, Advocate

Mr. Anuj Mirdha, Advocate

For the Respondent

: -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that the Banker certificate is available and the same will be filed during the course of the day. The same to be filed along with the affidavit in relation to compliance with the provisions of Section 9(3) of IBC, 2016.

Post the matter on 06.9.2017.

Surjit
21.8.2017

(R. VARADHARAJAN)
MEMBER (JUDICIAL)